

Shri S. S. More: I am sorry, Sir.

DISPLACED PERSONS IN HOMES AND INFIRMARIES

*1667. **Dr. Ram Subhag Singh:** Will the Minister of **Rehabilitation** be pleased to state:

(a) the number of displaced persons from West Pakistan living in homes and infirmaries in different States at present; and

(b) whether it is a fact that steps are to be taken shortly in all the States to weed out able-bodied displaced persons from those homes and infirmaries?

The Minister of Rehabilitation (Shri A. P. Jain): (a) 24,289.

(b) Yes.

Dr. Ram Subhag Singh: May I know, Sir, how many able-bodied D. Ps. have been already discharged from such homes and infirmaries?

Shri A. P. Jain: I want notice.

Dr. Ram Subhag Singh: May I know, Sir, whether any alternative accommodation would be provided to them?

Shri A. P. Jain: Yes.

Dr. Ram Subhag Singh: What about rehabilitation benefits?

Shri A. P. Jain: They are entitled to rehabilitation benefits.

Sardar Hukam Singh: May I know, Sir, whether displaced persons from Kashmir from out of the camps for which the Government of India are responsible are also admitted to these homes and infirmaries, or whether there are different homes?

Shri A. P. Jain: Displaced persons from Kashmir are not the direct responsibility of the Government of India. Of course, we are maintaining a camp for these persons in Yole. The Ministry of Rehabilitation is helping the States Ministry in maintaining this camp.

Sardar Hukam Singh: Is it the administration of the camp alone that is the responsibility of the Government of India or the settlement of those refugees as well?

Shri A. P. Jain: Also the settlement.

MICA MINES LABOUR WELFARE FUND

*1669. **Shri N. P. Sinha:** (a) Will the Minister of **Labour** be pleased to state whether any steps have been taken to implement the provisions of

the Mica Mines Labour Welfare Fund Act, 1946?

(b) If so, what works have been done so far and at what places in Bihar?

(c) Has any amount been paid to any "owner, agent or manager of a Mica Mine" as contemplated in Section 3, Sub-Section 2(b) of the Act?

The Minister of Labour (Shri V. V. Giri): (a) Yes.

(b) a statement is placed on the Table of the House. [See Appendix VIII, annexure No. 8].

(c) Not so far.

Shri N. P. Sinha: One of the provisions of the same Act makes it mandatory for the Central Government to issue statements of account annually. Has that been done?

Shri V. V. Giri: I think so, Sir.

Shri Nambiar: May I know, Sir, whether it is a fact that there is a large-scale unemployment of mica mine workers in Andhra and other places due to slump?

Shri V. V. Giri: I do not know about it.

Shri Nambiar: May I know, Sir, what steps have been taken to improve the situation of the newly introduced hammer which creates a lot of accidents in mica mines?

Mr. Speaker: I think he is going into a much wider question.

Shri Nana Das: May I know, Sir, the progress of welfare work done at the Kudur mica mines?

Shri V. V. Giri: Kindly read the statement that has been placed on the Table. You will know it.

Shri S. C. Samanta: The statement says that housing construction for maternity and child welfare has just begun. May I know, Sir, what intermediate arrangements have been made?

Shri V. V. Giri: Intermediate arrangements have been made with the aid of certain dispensaries and hospitals.

PROVIDENT FUND SCHEME FOR LABOUR

*1670. **Ch. Raghubir Singh:** Will the Minister of **Labour** be pleased to state:

(a) whether it is a fact that Government have started a compulsory Provident Fund Scheme in glass factories in Uttar Pradesh; and